## Details of coal blocks

4532. SHRI T. K. RANGARAJAN: Will the Minister of COAL be pleased to state:

- (a) the number of coal blocks auctioned till now;
- (b) the number of coal blocks which are operational;
- (c) the number of coal blocks which are not operational; and
- (d) the steps taken by Government to make the non-operational coal blocks operational?

THE MINISTER OF COAL (SHRI PIYUSH GOYAL): (a) Hon'ble Supreme Court of India had cancelled the allocation of 204 coal mines. The allocation of these 204 coal mines is being made under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. So far, the Government have allocated 31 coal mines (17 mines in Schedule II and 14 mines in Schedule III) by way of auction as per the provisions of the said Act and the Rules made thereunder. These 31 coal mines include 5 coal mines (2 Schedule II and 3 Schedule III) in respect of which Coal Mine Development and Production Agreement (CMDPA)/ Vesting Order have been terminated/ notices for termination have been issued for non-compliance of various terms and conditions of the Agreement.

- (b) and (c) Out of the 17 Schedule II coal mines auctioned under the provisions of the Coal Mines (Special Provisions) Act, 2015 which were operational before cancellation by the Hon'ble Supreme Court, mining operations have commenced/mine opening permission has been granted in 12 coal mines. In respect of the remaining 5 non-operational as well as one operational Schedule II coal mines, action has been taken as per the provisions of Coal Mine Development and Production Agreement. Schedule III (non-operational) coal mines were at different stages of development at the time of allocation. Out of the 14 Schedule III coal mines auctioned, mine opening permission was granted for 1 coal mine and the remaining Schedule III coal mines are scheduled to be operational from 2018 onwards. Of these 14 Schedule III auctioned coal mines, CMDPA in respect of 2 coal mines have been terminated, in compliance to Hon'ble High Court of Delhi Order whereas CMDPA/Vesting Order in respect one coal mine has been terminated due to violation of terms and conditions of tender document as well as CMDPA.
- (d) Status of all the allocated coal mines are reviewed at the highest level and meetings with Successful Bidders/Allottees and Nodal Officers of State Governments as well as other stakeholders are held regularly by Nominated Authority in Ministry of Coal. Ministry of Coal is in constant engagement with various stakeholders for enabling expeditious commencement of mining operations. A Monitoring Committee has been constituted under the Chairmanship of Secretary (Coal) with Secretary (MoEF & CC), Chief Secretaries of respective host States, Coal Controller and representative from CMPDIL as members, to review the operationalization of the coal mines allocated so far. The Committee is mandated to review the operationalization of coal mines on monthly basis. A Committee of Secretaries has also been constituted by the Cabinet Secretariat to review the operationalization of already allocated coal mines.